

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.409/07

Monday this the 23rd day of July 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

M.Surendran,
S/o.Raghavan,
Technician Grade III (AC),
O/o.Senior Section Engineer (Electrical),
Southern Railway, Mangalore.
Residing at Manayaghathodi House,
Kuruvattur P.O., Palakkad District.Applicant

(By Advocate Mr.T.A.Rajan)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Chennai – 3.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palghat.Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 23rd July 2007 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

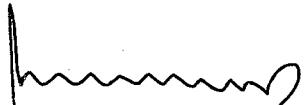
The applicant is working as Technician Grade III (AC) under the respondents and is aggrieved that his juniors had been promoted. It is further submitted that the applicant has made Annexure A-7 representation dated 2.12.2006 to the 2nd respondent which has not been considered so far.

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2. When the matter came up today, counsel for the applicant submitted that he will be satisfied if a direction is given to the 2nd respondent to consider the representation of the applicant at Annexure A-7 as expeditiously as possible.

3. Accordingly, we direct the 2nd respondent to consider the representation of the applicant at Annexure A-7 and communicate a decision to the applicant within a period of three months from the date of receipt of a copy of this order. No order as to costs.

(Dated the 23rd day of July 2007)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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